Central Administrative Tribunal Principal Bench



R.A. No.285/2004 C.P. No.173/2004 O.A. No.171/2002

New Delhi this the 1st day of February, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A) Hon'ble Shri Shanker Raju, Member (J)

Pawan Kumar & Ors.

-Applicants

(By Advocate: Shri Hori Lal)

Versus

Shri D.M. Khaneta,
Addl. Secretary, Health cum PHC(TRC),
Government of NCT of Delhi,
Technical Recruitment Cell,
9th Level, 'A' Wing,
Delhi Secretariat, I.T.O.
New Delhi-110001.

-Respondent

(By Advocate: Shri Vijay Pandita)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

Learned counsel heard. He has drawn our attention to Annexure-I dated 28.6.2004 attached with the review petition to establish that vacancies exist with the respondents. Perusal of this letter indicates that Technical Recruitment Cell of Health & Family Welfare had asked the Heads of all the Hospitals/Medical Institutions to furnish information about the vacancy position of Lab Assistant of Group IV working in Hospitals/Medical Institutions. This does not establish that any vacancy existed for the post of Lab. Assistant. No apparent error has been pointed out in our orders dated 15.9.2004. The Review Petition is dismissed as such.

Shanker Raju) Member (J) (V.K. Majotra)
Vice Chairman (A)

1.2.05

cc.